

**PROCEEDINGS OF THE HIGH COURT OF JUDICATURE AT HYDERABAD  
(For the State of Telangana and the State of Andhra Pradesh)**

Sub: A.P. State Judicial Service - District Judges - Smt. N. Satya Sri, former I Additional District & Sessions Judge, Srikakulam, now under suspension - Disciplinary proceedings initiated against the officer - Representation of the officer received requesting for revocation of her suspension orders - Considered - Suspension orders issued against the officer are revoked pending disciplinary proceedings - Orders - Issued.

Read: 1. High Court's proceedings issued in order Roc.No.1275/2015, dated 03-02-2016.  
2. Representations, dated 17-02-2016 submitted by the officer.

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**ORDER ROC.NO.1275/2015-VIGILANCE CELL, DT.11-08-2016**

At the outset, the High Court besides initiating disciplinary proceedings against Smt. N. Satya Sri, former I Additional District & Sessions Judge, Srikakulam, placed her under suspension, in public interest, for her gross indiscipline, vide proceedings 1<sup>st</sup> read.

Sri N. Satya Sri, the officer submitted representation, 2<sup>nd</sup> read, requesting for revocation of her suspension orders.

The High Court, having considered the representation of the officer and the circumstances of the case, pleased to revoke the suspension orders issued against the officer pending disciplinary proceedings and reinstates her into service.

Therefore, orders are hereby issued revoking the suspension orders issued against Smt. N. Satya Sri, the officer, pending disciplinary proceedings and reinstating her into service with immediate effect and the officer is posted as III Additional District & Sessions Judge, Guntur.

Sri N. Satya Sri, the officer, shall proceed to her new station and take charge of the post of III Additional District & Sessions Judge, Guntur, forthwith, from the Special Judge for trial of cases under Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum-Addl. District and Sessions Judge & STs (Prevention of Atrocities) Act, 1989-cum-IV Additional District & Sessions Judge, Guntur.

The officer is directed to take charge of her post in any event not later than 19-08-2016.

  
1.8.2016  
**REGISTRAR (VIGILANCE)**

To

1. Smt. N. Satya Sri, former I Additional District & Sessions Judge, Srikakulam. (Through Principal District Judge, Srikakulam)
2. The Registrar (Administration), High Court of Judicature at Hyderabad (for taking necessary action).
3. The Principal District & Sessions Judges, Guntur and Srikakulam.
4. The I Additional District & Sessions Judge, Srikakulam.
5. III Additional District & Sessions Judge, Guntur.
6. The Special Judge for trial of cases under Special Judge for trial of cases under SCs and STs (POA), Act, 1989-cum-Addl. District and Sessions Judge & STs (Prevention of Atrocities) Act, 1989-cum-IV Additional District & Sessions Judge, Guntur
7. The Secretary to the Government Law (LA&J-Home courts) Department, Government of Telangana State, Hyderabad.
8. The Secretary to the Government Law (LA&J-Home courts) Department, Government of State of Andhra Pradesh, Hyderabad.
9. The District Treasury Officers, Guntur and Srikakulam (with a request to communicate the same to the concerned STOs).
10. The Section Officers, B. Spl. and 'B' Sections, High Court of Judicature at Hyderabad.

Spare & Stock.....